

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.7386 of 2019

Dr. Awadh Kishore Lal	Petitioner
Versus				
The State of Jharkhand & Others	Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Saurabh Shekhar, Advocate
For the Respondents	: Mr. Birendra Kumar, A.C. to G.A. III

04/25.06.2020 Heard Mr. Saurabh Shekhar, learned counsel for the petitioner and Mr. Birendra Kumar, A.C. to G.A. III, learned counsel for respondents.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that the case of the petitioner is covered under Annexure-9, Page 53 and submits that it is the decision of Finance Department and in that view of matter, State should also pass similar order in favour of petitioner.

Mr. Birendra Kumar, A.C. to G.A. III, learned counsel for respondents submits that recently the file has been transferred to him and he will take instruction with regard to the submission of Mr. Saurabh Shekhar, learned counsel for petitioner and will file appropriate affidavit within a period of four weeks.

Accordingly, learned counsel for respondents-State is directed to file counter affidavit within a period of four weeks.

Post this matter on 4th August, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit